

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-66/2005/9920/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Rafique Ahmed Tapadar  
Principal Judge,  
Family Court-II, Kamrup (M),  
Guwahati.

Dated Guwahati the <sup>14</sup>30 September, 2024.

Sub: **Civil vacation.**

Ref:- Your letter No. FCK.5/12/PJ/207/2024, dtd. 23.09.2024.  
Sir,

With reference to the above, I am directed to inform you that you have been granted **permission to avail civil vacation from 15.10.2024 to 20.10.2024, along with station leave permission, from the evening of 14.10.2024 till the morning of 21.10.2024**, and your earlier allotted permission to avail civil vacation, along with station leave permission, from the morning of 07.10.2024 till the morning of 21.10.2024 is cancelled. The Counsellor, Family Court-II, Kamrup (M), Guwahati, in her absence, the Counsellor, Family Court-I, Kamrup(M), Guwahati and in his absence , the Counsellor, Family Court-III, Kamrup(M), Guwahati will remain in charge of your Court and Office in your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-66/2005/9921-9922/A, dated , 30-09-24**

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court.

*b*  
**JT. REGISTRAR (VIGILANCE)**

*Sd/-*